

MINUTES OF THE MEETING No. 34/11 dated 24.11.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri A.K Aggarwal, Asstt. Dir. DC (MSME)
3. Shri S.S Sah, Dy. DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.33/11 for confirmation and confirmed and adopted the same without any change.

Case No A-40 NC No.34/11 Dated 24.11.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/162/673/AM11/DES-IV RLA F.No.03/95/40/334/AM11
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No.14010/10/2010-Ch.II dated 24.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sterocare PL 500 (Containing 35% of Ethylene Glycol Monostearate and 30% of Coco Diethanol Amine)	1 Kg	1. Stearic Acid 2. Mono Ethylene Glycol 3. Diethanol Amine 4. Coconut Oil	0.309 Kg 0.0675 Kg 0.180 Kg 0.120 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-41 NC No.34/11 Dated 24.11.10	M/ s H.E.F India (P) Ltd, RLA F.No.04/80/40/112/AM01 Lic.No.0410009466 dated 9.10.2000
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/150/2050-Ch.II dated 12.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
CR4-Base Salt (Complex Cyanate and Carbonate of Sodium Potassium & Lithium) having the chemical analysis as follows: Carbonate – 19 (±)2% Cyanates – 36 (±)2% Sodium – 20 (±) 2% Potassium – 24.5 (±) 2% Lithium – 1.25 (±) 0.2%)	1 Kg	1. Lithium Carbonate 2. Potassium Carbonate	0.065 Kg 0.444 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No D-1	M/ s Rohan Dyes & Intermediates Ltd, Ahmedabad
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NC No.34/11 Dated 24.11.10	F.No.01/83/162/433/AM11/DES-IV
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The Committee considered the case as per agenda. The Committee desired to amend the agenda with (1) particulars of description of DEPB entry 269 and (2) SION to consider the case further. Accordingly the case may be re-listed on 22.12.2010.

Case No M-220 NC No.34/11 Dated 24.11.10	M/ s Britacel Silicones Ltd, Mumbai F.No.01/82/50/2061/AM05/DES-IV
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The Committee considered the case as per agenda. The Committee decided to defer the case for next meeting to be held on 29.12.2010 for further discussion ..

Case No M-221 NC No.34/11 Dated 24.11.10	M/ s Godrej Inds. Td, Mumbai F.No.01/83/50/381/AM10/DES-IV RLA F.No.03/94/40/245/AM10
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/98/2004-Ch.II dated 16.2.2010, taking cue from norms printed at S.No.A-2355 and S.No. A-1375, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Palm Kernel Fatty Acid distillate	0.494 Kg
		2. Copper Chromite (Hydrogenation Catalyst)	0.004 Kg

	3. Ethylene Oxide	0.171 Kg
	4. Caustic Soda Flakes	0.060 Kg
	5. Sulphur	0.060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-222 NC No.34/11 Dated 24.11.10	M/ s Godrej Inds. Td, Mumbai RLA F.No.03/94/40/581/AM10 Lic No.0310543283 dated 29.10.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/14/2007-Ch.II dated 20.7.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid (C ₁₆ -C ₁₈) Derived from Palm Fatty Acid Distillate	1 Kg	Palm Fatty Acid Distillate FFA (as palmitic) = 70 PCT min. Total saponifiable matter (TSM) = 95 PCT Min.	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-223 NC No.34/11 Dated 24.11.10	M/ s Godrej Inds. Td, Mumbai F.No.1) 01/83/50/743/AM10/DES-IV RLA F.No.03/94/40/686/AM10 2) 01/83/50/733/AM10/DES-IV RLA F.No.03/94/40/313/AM10/
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The Committee considered the case as per agenda and it was decided to maintain the status quo and accordingly the case was rejected.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 34/83-ALC1/2010 **MEETING DATE** : 24.11.2010

1	Case No.:344/24/87-ALC1/2007	Party Name: Sterling Biotech Ltd,	Meet No/Date: 34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File : 01/87/050/00477/AM06/	RLA File : 34/24/040/0081/AM06/	Lic.No/Date: 3410013965 27.07.2005	Defer Date: 15.12.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Reminder issued on 9.9.2010 and 12.11.2010. Accordingly the case may be re-listed on 15.12.2010.			

	Case No.: 2/11/83-ALC1/2009	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 34/83-ALC1/2010 24.11.2010	Status: Case Deferred
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2	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:22.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.				

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:22.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.				

4	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:22.12.2010
Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued on 6.12.2010. Accordingly the case may be re-listed on 22.12.2010.				

5	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:22.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.				

	Case No.:2/22/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved
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HQ File :01/83/050/00349/AM11/

RLA File :50/24/040/00009/AM10/

Lic.No/Date:5010000153
01.10.2009

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/89/2009-PC.II dated 26.10.2010, the Committee decided to approve the case as under:-

6

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate Filler (Containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2575 Kg 0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/47/83-ALC1/2009

Party Name:SYNGENTA INDIA LIMITED

Meet No/Date:34/83-ALC1/2010
24.11.2010**Status:Case
Approved**

HQ File :01/83/050/00859/AM10/

RLA File :03/95/040/00462/AM10/

Lic.No/Date:0310547279
25.11.2009

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/9/2010-Ch.II dated 16.11.2010, the Committee decided to approve the case as under:-

7

Export Item	Qty.	Import Item	Qty.
Thiamethoxam 20% + Chlorantraniliprole 10% SC	1 Litre	1. Thiamethoxam Technical (100%) 2. Chlorantraniliprole Technical (100%) 3. Tetra Sodium Pyro Phosphate 4. Rhodopol 23 (Xanthane gum)	0.204 Kg 0.102 Kg 0.0003 kg 0.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued on 6.12.2010. Accordingly the case may be re-listed on 22.12.2010.			

9	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 22.12.2010			

10	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Rejected
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 29/7/2010 issued by Deptt. Of C&PC(PC Div.) followed by reminder dated 12.8.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case approved
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11	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. Repeat basis and hence treated as closed.				

12	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved																			
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:																			
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/2/2007-Ch.II dated 16.11.2010, the Committee decided to approve the case as under:-																						
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="7">Lambda Cyhalothrin 5% + Chlorantraniliprole 10% (W/V) ZC</td><td rowspan="7">1 Litre</td><td>1. Chlorantraniliprole Technical (100%)</td><td>0.102 Kg</td></tr><tr><td>2. Karate Zeon 250CS (22.8% W/W)(Lambda Cyhalothrin 22.8% W/W)</td><td>0.224 kg</td></tr><tr><td>3. Propylene Glycol</td><td>0.072 Kg</td></tr><tr><td>4. Tristyrylphenol Polyethoxyester Phosphate (Soprophor – 3D33)</td><td>0.040 Kg</td></tr><tr><td>5. Potassium Hydroxide</td><td>0.001 Kg</td></tr><tr><td>6. Acrylic graft copolymer (Atlox – 4913)</td><td>0.020 kg</td></tr><tr><td>7. Xanthane gel (Rhodopol- 23)</td><td>0.003 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Lambda Cyhalothrin 5% + Chlorantraniliprole 10% (W/V) ZC	1 Litre	1. Chlorantraniliprole Technical (100%)	0.102 Kg	2. Karate Zeon 250CS (22.8% W/W)(Lambda Cyhalothrin 22.8% W/W)	0.224 kg	3. Propylene Glycol	0.072 Kg	4. Tristyrylphenol Polyethoxyester Phosphate (Soprophor – 3D33)	0.040 Kg	5. Potassium Hydroxide	0.001 Kg	6. Acrylic graft copolymer (Atlox – 4913)	0.020 kg	7. Xanthane gel (Rhodopol- 23)
Export Item	Qty.	Import Item	Qty.																				
Lambda Cyhalothrin 5% + Chlorantraniliprole 10% (W/V) ZC	1 Litre	1. Chlorantraniliprole Technical (100%)	0.102 Kg																				
		2. Karate Zeon 250CS (22.8% W/W)(Lambda Cyhalothrin 22.8% W/W)	0.224 kg																				
		3. Propylene Glycol	0.072 Kg																				
		4. Tristyrylphenol Polyethoxyester Phosphate (Soprophor – 3D33)	0.040 Kg																				
		5. Potassium Hydroxide	0.001 Kg																				
		6. Acrylic graft copolymer (Atlox – 4913)	0.020 kg																				
		7. Xanthane gel (Rhodopol- 23)	0.003 Kg																				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																							

Case No.:13/2/83-ALC1/2010	Partv Name:HINDUSTAN UNILEVER	Meet No/Date:34/83-ALC1/2010	Status:Case
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13		LIMITED	24.11.2010	Rejected
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 29/7/2010 issued by Deptt. Of C&PC(PC Div.) followed by reminder dated 12.8.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:22.12.2010
	Decision :The Committee considered the case as per agenda. Reminder for hard copy issued on 13.9.2010. Accordingly the case may be re-listed on 22.12.2010.			

15	Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:22.12.2010
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010			

16	Case No.:22/18/83-ALC1/2010	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00302/AM11/	RLA File :31/24/040/00255/AM10/	Lic.No/Date:3110042742 01.04.2010	Defer Date:22.12.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments awaited from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 22.12.2010.

17	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.			

18	Case No.:25/14/83-ALC1/2010	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that reply/information from the firm has been received by TA (DIPP), but found not proper and thus another D/L has been issued on 12.11.2010 from this office. Accordingly the case may be re-listed on 22.12.2010.			

19	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.			

20	Case No.:22/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00544/AM11/	RLA File :30/24/040/00005/AM11/	Lic.No/Date:3010066647 03.05.2010	Defer Date:22.12.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.

21	Case No.:19/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00541/AM11/	RLA File :30/24/040/00006/AM11/	Lic.No/Date:3010066651 03.05.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

22	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.			

23	Case No.:17/18/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00297/AM11/	RLA File :03/95/040/00129/AM11/	Lic.No/Date:0310574957 18.05.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

	Case No.:32/34/83-ALC1/2010	Partv Name:ENGLISH INDIAN CLAYS	Meet No/Date:34/83-ALC1/2010	Status:Case
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24		LIMITED	24.11.2010	Deferred
	HQ File :01/83/050/00623/AM11/	RLA File :25/24/040/00001/AM11/	Lic.No/Date:2510002865 21.05.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

25	Case No.:2/10/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 22.12.2010.			

26	Case No.:14/18/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00294/AM11/	RLA File :03/95/040/00131/AM11/	Lic.No/Date:0310576660 01.06.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(chem.Div.). Accordingly the case may be re-listed on 22.12.2010.			

	Case No.:8/12/87-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved
	HQ File :01/87/050/00117/AM11/	RLA File :03/95/040/00180/AM11/	Lic.No/Date:0310578618 14.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/64/2010-Ch.II dated 24.11.2010, the Committee decided to approve the case as under:-			

27

Export Item	Qty.	Import Item	Qty.
Tri(Isodecyl) Phosphite	1 Kg	1. Phenol 2. Isodecyl Alcohol 3. Phosphorus Trichloride	0.062 Kg 0.963 Kg 0.286 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
HQ File :01/83/050/00532/AM11/	RLA File :07/21/040/00169/AM11/	Lic.No/Date:0710072223 14.06.2010	Defer Date:22.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

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Case No.:11/30/83-ALC1/2010	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved
HQ File :01/83/050/00533/AM11/	RLA File :07/24/040/00071/AM11/	Lic.No/Date:0710072337 18.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990	Defer

30		25.06.2010	Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 23/8/2010 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 22.12.2010.		

31	Case No.:7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

32	Case No.:10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

33	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973 28.06.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

34	Case No.:15/30/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00537/AM11/	RLA File :07/24/040/00084/AM11/	Lic.No/Date:0710072565 29.06.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/28/2009-Ch.II dated 15.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hiper GP 3 Containing 40% Dialkylpolysulphide and 4% of Di Mercaptothiadiazole	1 Kg	1. ADDITIN RC 2540 (Di Alkylpolysulphide) 2. ADDITIN RC 4801 9Alkyl Succinic acid semi ester) 3. ADDITIN RC 8210 (Di Mercapto thiadiazole derivative)	0.408 Kg 0.0081 Kg 0.040 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:34/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00625/AM11/	RLA File :03/95/040/00786/AM10/	Lic.No/Date:0310582018 06.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HO File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580	Defer

36			14.07.2010	Date:22.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/9/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 22.12.2010.				

37	Case No.:1/22/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00348/AM11/	RLA File :03/95/040/00775/AM10/	Lic.No/Date:0310583504 14.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

38	Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.9.2010 issued by this office. Reminder issued on 12.11.2010. Accordingly the case may be re-listed on 22.12.2010..			

39	Case No.:8/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00288/AM11/	RLA File :03/94/040/00345/AM11/	Lic.No/Date:0310584321 20.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

40	Case No.:18/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00540/AM11/	RLA File :07/21/040/00295/AM11/	Lic.No/Date:0710073148 23.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

41	Case No.:16/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00538/AM11/	RLA File :07/24/040/00136/AM11/	Lic.No/Date:0710073157 26.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

42	Case No.:12/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00534/AM11/	RLA File :04/24/040/00099/AM11/	Lic.No/Date:0410115863 28.07.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/11/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 6.12.2010 issued by this office. Accordingly the case may be re-listed on 22.12.2010.			

43	Case No.:6/30/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00528/AM11/	RLA File :03/94/040/00386/AM11/	Lic.No/Date:0310585669 02.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments awaited from the Deptt. Of C&PC(PC Div). Accordingly the case may be re-listed on 15.12.2010.

44	Case No.:13/34/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00604/AM11/	RLA File :09/24/040/00111/AM11/	Lic.No/Date:0910043124 17.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

45	Case No.:14/34/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00605/AM11/	RLA File :09/24/040/00112/AM11/	Lic.No/Date:0910043123 17.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

46	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.			

	Case No.:27/34/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HO File :01/83/050/00618/AM11/	RLA File :31/24/040/00075/AM11/	Lic No/Date:3110044386	Defer

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.

Case No.:33/34/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved
HQ File :01/83/050/00624/AM11/	RLA File :31/24/040/00099/AM11/	Lic.No/Date:3110044398 18.08.2010	Defer Date:22.12.2010

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/55/2010-Ch.II dated 10.6.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
(DIBAL-H) Di-isobutyl aluminium hydride 25% in Toluene	1 Kg	Di-isobutyl aluminium hydride	0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/22/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Approved
HQ File :01/83/050/00363/AM11/	RLA File :03/95/040/00206/AM11/	Lic.No/Date:0310588437 19.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/24/2010-Ch.II dated 4.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Oryzalin Technical 95% Min.	1 Kg	1. 3,5 Dinitro-N-Dipropyl Sulfonyl Chloride (96% Min.)	1.115 Kg
		2. Isopropyl Alcohol (Isopropanol)	0.469 Kg
		3. Toluene	0.667 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:17/22/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00364/AM11/	RLA File :03/94/040/00385/AM11/	Lic.No/Date:0310588449 19.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

51	Case No.:20/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00367/AM11/	RLA File :03/94/040/00067/AM11/	Lic.No/Date:0310588460 19.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

52	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.

53	Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.12.2010.			

54	Case No.:21/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00368/AM11/	RLA File :03/95/040/00377/AM11/	Lic.No/Date:0310588664 20.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/11/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.12.2010.			

55	Case No.:1/34/83-ALC1/2010	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00592/AM11/	RLA File :03/95/040/00381/AM11/	Lic.No/Date:0310588667 20.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

56	Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:22.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 22.12.2010.

57	Case No.:19/34/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00610/AM11/	RLA File :34/24/040/00109/AM11/	Lic.No/Date:3410027779 24.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

58	Case No.:28/34/83-ALC1/2010	Party Name:J.M. HUBER INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00619/AM11/	RLA File :03/94/040/00454/AM11/	Lic.No/Date:0310589486 25.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

59	Case No.:24/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00371/AM11/	RLA File :03/95/040/00376/AM11/	Lic.No/Date:0310589611 26.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

	Case No.:29/34/83-ALC1/2010	Partv Name:UNITED PHOSPHORUS LTD	Meet No/Date:34/83-ALC1/2010	Status:Case
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60			24.11.2010	Deferred
	HQ File :01/83/050/00620/AM11/	RLA File :03/95/040/00379/AM11/	Lic.No/Date:0310589571 26.08.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

61	Case No.:31/34/83-ALC1/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00622/AM11/	RLA File :03/95/040/00441/AM11/	Lic.No/Date:0310591475 08.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

62	Case No.:1/26/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM11/	RLA File :03/95/040/00351/AM11/	Lic.No/Date:0310592390 15.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

63	Case No.:26/34/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00617/AM11/	RLA File :37/24/040/00004/AM11/	Lic.No/Date:3710001344 20.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case			

may be re-listed on 22.12.2010.

64	Case No.:22/34/83-ALC1/2010	Party Name:ASHA TRANS PHARMA PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM11/	RLA File :03/94/040/00508/AM11/	Lic.No/Date:0310593262 21.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

65	Case No.:13/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00535/AM11/	RLA File :08/24/040/00184/AM10/	Lic.No/Date:0810092409 23.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

66	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

67	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:22.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010

68	Case No.:23/34/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00614/AM11/	RLA File :03/95/040/00304/AM11/	Lic.No/Date:0310594005 27.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

69	Case No.:17/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM11/	RLA File :04/24/040/00178/AM11/	Lic.No/Date:0410117572 28.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/11/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 6.12.2010 issued by this office. Accordingly the case may be re-listed on 22.12.2010.			

70	Case No.:10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HO File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic No/Date:0410117584	Defer

71			28.09.2010	Date:22.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.				

72	Case No.:8/34/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00599/AM11/	RLA File :34/24/040/00144/AM11/	Lic.No/Date:3410028138 29.09.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

73	Case No.:6/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00597/AM11/	RLA File :30/24/040/00033/AM11/	Lic.No/Date:3010069945 01.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

74	Case No.:7/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00598/AM11/	RLA File :30/24/040/00034/AM11/	Lic.No/Date:3010069946 01.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

	Case No.:12/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
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75	HQ File :01/83/050/00603/AM11/	RLA File :30/24/040/00035/AM11/	Lic.No/Date:3010069947 01.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

76	Case No.:36/34/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00627/AM11/	RLA File :07/24/040/00251/AM11/	Lic.No/Date:0710074550 01.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

77	Case No.:15/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00606/AM11/	RLA File :08/24/040/00165/AM10/	Lic.No/Date:0810092823 05.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

78	Case No.:37/34/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00628/AM11/	RLA File :05/23/040/00170/AM11/	Lic.No/Date:0510274704 11.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

79	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

80	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

81	Case No.:2/30/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00524/AM11/	RLA File :03/94/040/00637/AM11/	Lic.No/Date:0310596810 14.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

82	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

83	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

84	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

85	Case No.:17/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00608/AM11/	RLA File :30/24/040/00039/AM11/	Lic.No/Date:3010070201 14.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

86	Case No.:25/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00616/AM11/	RLA File :03/94/040/00604/AM11/	Lic.No/Date:0310596997 14.10.2010	Defer Date:22.12.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.

87	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

88	Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

89	Case No.:24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

	Case No.:18/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00609/AM11/	RLA File :30/24/040/00042/AM11/	Lic.No/Date:3010070349	Defer

90		21.10.2010	Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.		

91	Case No.:3/34/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00594/AM11/	RLA File :03/95/040/00581/AM11/	Lic.No/Date:0310598509 25.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

92	Case No.:30/34/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00621/AM11/	RLA File :03/94/040/00681/AM11/	Lic.No/Date:0310599049 27.10.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

93	Case No.:20/34/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00611/AM11/	RLA File :04/24/040/00166/AM11/	Lic.No/Date:0410118461 01.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.12.2010.			

94	Case No.:4/34/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00595/AM11/	RLA File :03/94/040/00714/AM11/	Lic.No/Date:0310600428 08.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

95	Case No.:5/34/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00596/AM11/	RLA File :03/94/040/00443/AM11/	Lic.No/Date:0310600870 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

96	Case No.:40/34/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

97	Case No.:42/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00633/AM11/	RLA File :05/24/040/00236/AM11/	Lic.No/Date:0510276697 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

98	Case No.:43/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM11/	RLA File :05/24/040/00237/AM11/	Lic.No/Date:0510276698 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

99	Case No.:44/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00635/AM11/	RLA File :05/24/040/00238/AM11/	Lic.No/Date:0510276699 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

100	Case No.:45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

101	Case No.:46/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00637/AM11/	RLA File :05/24/040/00240/AM11/	Lic.No/Date:0510276701 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

102	Case No.:47/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM11/	RLA File :05/24/040/00241/AM11/	Lic.No/Date:0510276702 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

103	Case No.:48/34/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00639/AM11/	RLA File :05/24/040/00229/AM11/	Lic.No/Date:0510276720 10.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

104	Case No.:21/34/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM11/	RLA File :10/24/040/00066/AM11/	Lic.No/Date:1010040835 11.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

105	Case No.:35/34/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status:Case Deferred
	HQ File :01/83/050/00626/AM11/	RLA File :03/95/040/00586/AM11/	Lic.No/Date:0310600873 11.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

106	Case No.: 38/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00629/AM11/	RLA File :03/95/040/00645/AM11/	Lic.No/Date:0310600959 11.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

107	Case No.: 39/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00630/AM11/	RLA File :03/95/040/00644/AM11/	Lic.No/Date:0310600998 11.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

108	Case No.: 41/34/83-ALC1/2010	Party Name:BHAVIN INDUSTRIES	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00632/AM11/	RLA File :03/94/040/00711/AM11/	Lic.No/Date:0310601090 12.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

109	Case No.: 49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

110	Case No.: 50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

111	Case No.: 51/34/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00642/AM11/	RLA File :03/94/040/00700/AM11/	Lic.No/Date:0310601384 15.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

112	Case No.: 52/34/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00643/AM11/	RLA File :03/94/040/00713/AM10/	Lic.No/Date:0310601389 15.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

113	Case No.: 53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

114	Case No.: 54/34/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00645/AM11/	RLA File :03/94/040/00490/AM11/	Lic.No/Date:0310601425 15.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

115	Case No.: 55/34/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:34/83-ALC1/2010 24.11.2010	Status: Case Deferred
	HQ File :01/83/050/00646/AM11/	RLA File :03/94/040/00479/AM11/	Lic.No/Date:0310601430 15.11.2010	Defer Date:22.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.12.2010			

Date:09.12.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer